

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 332 of 2020

IN THE MATTER OF:

Hindustan Petroleum Corporation Ltd. & Anr.

...Appellants

Vs

S.S. Engineers & Anr.

....Respondent

Present:

For Appellants: Mr. Ramji Srinivasan, Sr. Advocate, Mr. S. Ganesh, Sr. Advocate along with Mr. T. Sundar Ramanathan, Ms. Prerana De, Mr. Ishaan Chakrabarty, Mr. Rishob Kapoor and Mr. Shikar Singh Advocates

For Respondent: None.

ORDER

27.02.2020 Heard learned Counsel for the Appellant. It is claimed that there was pre-existing dispute as Arbitration Notice had already been issued. It is also stated that the claim was apparently time barred but still the Adjudicating Authority admitted the Application.

Issue notice to Respondents by Speed Post. Requisites along with process fee, if not filed, be filed by 29.02.2020. If the Appellant provides the e-mail address of Respondent, let notice be also issued through e-mail.

The Respondents may file Reply Affidavits to main Appeal as well as claim for Interim Stay before next date.

List the Appeal 'For Admission (After Notice)' on **12th March, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice Anant Bijay Singh]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)